

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 511/TT/2020

Date:9.3.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for Revision of Transmission Tariff for 2004-09 and 2009-14 tariff block, Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Combined elements of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2004-09 and 2009-14 tariff periods

- a) Soft copy of tariff forms (in .xlsx format) for 2004-09 (including FORM-13) and 2009-14 tariff periods have not been submitted. All requisite tariff forms (in .xlsx format) are to be submitted for Asset-1, Asset-2, Asset-3.

2019-24 tariff period

b) Confirmation whether any further ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

2. Submit Investment Approval Copy and RCE copy, as applicable.
3. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
4. Confirm if all assets are currently in use and if there has been any decapitalization.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)